

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
CP. No. 134/241-242/PB/2023

IN THE MATTER OF:

Sarish Kumar Chaudhary ... Applicant/Petitioner
Vs
Elegant I.T. Solutions Pvt. Ltd ... Respondent

Order under Section 241(1), 242(4) of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Aditya Singh, Advocate
For Respondent : Ms. Vandana Kothari along with Adv Aishwarya Bhatia
for Respondents

ORDER

Ld. Counsels for the parties seek and are granted time to complete the pleadings.

At the request and by consent of both sides, list the matter
on 12.09.2024.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
CP. No. 36/241-242/PB/2023

IN THE MATTER OF:

Satwant Singh ... Applicant/Petitioner
Vs
CJ International Hotels Ltd. and ors. ... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Pooja Mehra Saigal, Ms Kaveri Rawal, Mr. Jatin
Dua, Advs.
For Respondent : Mr. Shiv Sapra, Mr. Vishal Singh, Advs. for R-1 & 2
Mr. Vandana Kothari, Ms. Aishwarya Bhatia, Advs.

ORDER

In this case, no notice was issued as the parties agreed to mediation as per the order dated 02.06.2022. Accordingly, the matter was referred for mediation proceedings.

It appears that the mediation has not resolved the issue, hence, Ld. Counsels for both sides state that the matter should be taken up on merit.

In view of the above, notice of the petition be issued to the parties concerned. Ld. Counsel for the respondent is directed to file a reply, on or before 29.08.2024 with serving an advance copy to the petitioner's counsel.

Rejoinder, if any, be filed by the petitioner on or before 12.09.2024.

List the matter again **on 19.09.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
CP No. 108/241/PB/2024
Old No. CP 40/241/PB/2022

IN THE MATTER OF:

Pawan Kumar Aggarwal ... Applicant/Petitioner
Vs
Koko Tawa Welding Industry Private Limited ... Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. G. P. Madaan, Mr. Aditya Madaan, Mr. Anmol Singh, Advs.
For Respondent : Mr. Ayush Mangal Gupta, Advocate

ORDER

Ld. Counsel Mr. G. P. Madaan for the petitioner appeared.

New Counsel Mr. Ayush Mangal Gupta for the respondent seeks and is granted time to file a reply to the application before the next date of hearing.

At his request, list the matter **on 08.08.2024**.

Meantime, the petitioner is directed to file hard copies of the petition if not already filed.

IA(CA)-210/2024

Ld. Counsel Mr. G. P. Madaan for the applicant appeared.

Ld. Counsel Mr. Ayush Mangal Gupta for the respondent seeks and is granted time to file a reply to the application before the next date of hearing, failing which we may consider to passing an order granting an interim relief to protect the interest of the petitioner.

At his request, list the matter **on 08.08.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
CP No. 96/7(7)/PB/2022

IN THE MATTER OF:

Mr. Hiralal Vaishanav	...	Applicant/Petitioner
Vs		
B N G Global India Ltd & ors.	...	Respondent

Order under Section 7(7) of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Naveen R. Nath, Sr. Adv., Mr. Pranav Khanna, Ms. Gayatri Virmani, Advs
For Respondent	:	Mr. Sujoy C Datta, Mr. Vibhor Kapoor and Asher Revi Job, Advs.

ORDER

Ld. Counsel for the petitioner appeared.

However, Respondent No. 7 alone appears through counsel Mr. Asher Revi Job.

On previous hearings also none appeared on behalf of the Respondent nos. 1 to 6.

The Respondent no. 7 filed a reply to the petition and a rejoinder to the reply has also been filed by the Petitioner.

No purpose will be served by awaiting and giving the date for the appearance of Respondent nos. 1 to 6.

Hence, in view of the prolonged absence, the Respondent nos. 1 to 6 are set as ex-parte.

At the request and by consent of both sides, list the matter **on 22.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
CP 73/271-273/PB/2022

IN THE MATTER OF:

Sidhant Sharma	...	Applicant/Petitioner
Vs		
Glow Infocom Pvt. Ltd.	...	Respondent

Order under Section 271(e)-272 of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Yogesh Jagia, Adv. Harshit Ratra, Adv. Aditya Jagia for Petitioner
For Respondent	:	

ORDER

Ld. Counsel or the petitioner appeared through VC.

Await the appearance of the respondents.

List the matter again **on 29.08.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
CP. No. 19/241-242/PB/2024

IN THE MATTER OF:

Shri Keshav Datt Shreedhar ... Applicant/Petitioner
Vs
Shri Chamunda Laboratories And Projects ... Respondent
Private Limited

Order under Section 241(1)-242(4) of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Mr. Perbinder Tanwar, Mr. Shikher
Upadhyay, Mr. N. Nimash Bhati, Mr. Akshay Sharma,
Adv.
For Respondent : Mr. Saurabh Kalia, Mr. Avik Sarkar, Adv for R2 & R3

ORDER

Ld. Counsel for the parties appeared.

At the request and by consent of both sides, list the matter
on 25.07.2024.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)